

PROF. MADHU DANDAVATE: We have already given notice under Rule 184. I have read it to you and you have said it is under your consideration.

SHRI INDRAJIT GUPTA: Kindly go through that material and give it your consideration.

MR. DEPUTY SPEAKER: You send. I will see.

(Interruptions)

SHRI INDRAJIT GUPTA: This is not Indian Express. This is The Hindu.

MR. DEPUTY SPEAKER: Whatever it is.

*(Interruptions)**

MR. DEPUTY SPEAKER: I will consider. Please sit down. There is a limit. Not allowed.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): Sir, I would like to know what everybody is shouting about. The Prime Minister has replied to his notice of privilege sent by the Speaker. I do not see why it should become a matter of discussion here. Why is everybody making this noise about it. It is perfectly in order.

MR. DEPUTY SPEAKER: Already the Speaker has disallowed that.

SHRI V. KISHORE CHANDRA S. DEO: Decision of the Speaker has not been communicated to us. We are entitled to know the ruling of the Chair... *(Interruptions)*

PROF. MADHU DANDAVATE: He has not ruled it out.

MR. DEPUTY SPEAKER: I will find out.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION

AND BROADCASTING (SHRI H.K.L. BHAGAT): A copy of any reply in the privilege motion sent by the Lok Sabha Secretariat to any member for information cannot be a subject-matter of discussion in this House and, therefore, it cannot go on record.

MR. DEPUTY SPEAKER: Okay.

(Interruptions)

PROF. SAIFUDDIN SOZ (Baramulla): Japanese Government has placed at the disposal of our Government Rs. 250 crores for development of Buddhist places... *(Interruptions)* In Ladakh and Kargil we have got Buddhist places. So part of it should be given to our State.

MR. DEPUTY SPEAKER: I have taken note of what you say. Please do not disturb the proceedings of the House now.

(Interruptions)

12.22 hrs.

PAPERS LAID ON THE TABLE - *Contd.*

[*English*]

Notifications under Imports and Exports, (Control) Act, 1947, Reviews on the working of an Annual Reports of Project and Equipment Corporation of India Ltd. New Delhi for 1987-88 etc, etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-
 - (i) S.O. 1026 (E) published in Gazette of India dated the 4th

November, 1988 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988.

- (ii) S.O. 1030 (E) published in Gazette of India dated the 7th November, 1988 making certain amendments in the Open General Licence No. 5/88 dated the 30th March, 1988.

[Placed in Library. See No. LT-6775/88]

- (2) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6776/88]

- (b) (i) Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1987-88.

- (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6777/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bom-

bay, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Exports Promotion Council, Bombay, for the year 1987-88.

[Placed in Library. See No. LT-6778/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1987-88 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1987-88.

[Placed in Library. See No. LT-6779/88]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1987-88.

[Placed in Library. See No. LT-6780/88]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of
the Indian Diamond Institute,
Surat, for the year 1987-88.

12.24 hrs.

BUSINESS OF THE HOUSE

[Placed in Library. See No. LT-6781/88]

[English]

- (7) A statement (Hindi and English versions) (i) Correcting reply given on 21st August, 1988 to Unstarred Question No. 2503 by Shri Amarsinh Rathawa, M.P. regarding exports of farm and agricultural products, and (ii) giving reasons for delay in correcting the reply.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 28th November, 1988, will consist of:-

[Placed in Library. See No. LT-6782/88]

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and passing of:-

12.23 hrs.

MESSAGE FROM RAJYA SABHA

- (a) The Sixth Schedule to the Constitution (Amendment) Bill, 1988.

[English]

SECRETARY GENERAL: Sir, I have to report the following message from the Secretary-General of Rajya Sabha:--

- (b) The Constitution (Sixtieth Amendment) Bill, 1988.

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Prohibition of Eve-teasing Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 24th November, 1988."

- (c) The Punjab Pre-emption (Chandigarh and Delhi Repeal) Bill, 1988, as passed by Rajya Sabha.

- (3) Discussion and voting on:-

- (a) Supplementary Demands for Grants (Tamil Nadu) for 1988-89.

- (b) Supplementary Demands for Grants (Punjab) for 1988-89.

- (4) Discussion on the National Housing Policy.

DELHI PROHIBITION OF EVE TEASING
BILL

As Passed by Rajya Sabha

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Delhi Prohibition of Eve Teasing Bill, 1988, as passed by Rajya Sabha.

PROF. SAIFUDDIN SOZ (Baramulla): Why don't you listen to individual members?

MR. DEPUTY SPEAKER: I have already listened to you. Please sit down.

(Interruptions)